

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 170/TL/2012

Subject : Application for grant of inter-State transmission licence to ACB India Ltd .

Date of hearing : 10.1.2013

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : ACB India Limited, Gurgaon

Respondents : Power Grid Corporation of India Limited, Gurgaon
Spectrum Coal and Power Ltd., Gurgaon
Maruti Clean Coal and Power Limited, Raipur

Parties present : Shri Sanjeev K. Bhardwaj, Advocate, ACBIL
Shri H.M.Jain, ACBIL
Ms. Manju Gupta, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the present application has been filed under section 14 of the Electricity Act, 2003 (the Act) for grant of transmission licence for conversion of the ACBIL-WR Bilaspur 400 kV pooling station transmission line into ISTS line. Learned counsel submitted that ACBIL has set up a power plant consisting of two units of 135 MW each. For evacuating the power from the generating station, a dedicated transmission line of a length of 55.54 km has been constructed connecting the generating station with the WR pooling station at Sipat. Learned counsel submitted that a subsidiary company of the petitioner has been connected to the ISTS through the dedicated transmission line for which LTOA has been granted by CTU. Learned counsel further submitted that another generator, namely, Maruti Clean Coal & Power Limited also wants to be connected through this transmission line for optimum utilisation of the transmission line and for economic consideration. For this purpose a meeting was held in the office of the Central Electricity Authority on 30.1.2012. Learned counsel submitted that vide para 8 of the minutes of the meeting, Member (PS), Central Electricity Authority suggested that to overcome the difficulties, ACBIL should approach

the Commission to declare the ACBIL-WR Bilaspur 400 kV pooling station transmission line as an ISTS line and for grant of transmission licence in terms of Regulation 6(c) of the Transmission Licence Regulations. For this reason, the petitioner has approached the Commission for grant of transmission licence. Learned counsel submitted that copy of the application has been served on CTU.

2. The representative of the petitioner submitted that Maruti Clean Coal & Power's plant is land locked and situated in an active coal bearing area and deep forest. It has been granted open access at Sipat. However, the line cannot be physically erected.

3. The Commission observed that CTU has cleared certain loop in loop out and as a result, grant of licence to the dedicated transmission line has become a fait accompli.

4. The representative of CTU submitted that these lines were planned as dedicated transmission lines and even after grant of transmission licence, they would be treated as dedicated transmission lines. The Commission observed that this was not possible as a dedicated transmission line cannot retain its dedicated status after grant of licence.

5. The Commission admitted the petition and directed CEA and CTU to file their response by 25.1.2013. The Commission directed that CTU should explain the reasons for allowing additional connections on the dedicated transmission line which left no choice with the Commission but to grant transmission licence.

6. The Commission directed that duly authorized representatives who are well conversant with the subject should be deputed by Central Electricity Authority and Central Transmission Utility to assist the Commission on the next date of hearing.

7. The petition shall be listed for hearing on **31.1.2013**.

**By order of the Commission,
Sd/-
(T. Rout)
Joint Chief (Law)**